

National Company Law Tribunal

Allahabad Bench

CP NO. 22/ND/2013

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.02.2018

NAME OF THE COMPANY: Pioneer Power & Engineering Pvt Ltd

SECTION OF THE COMPANIES ACT: U/S 397/398 of the Companies act of 1956

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Vipin Kushwaha		Respondent	Vipin Kushwaha
2.	Ashutosh Mishra	Advocate	Petitioner	Ashutosh

CP No.22/ND/2013

Sh. Ashutosh Mishra holding brief of Advocate Sh. Kunal Ravi Singh for the petitioner. Sh. Vipin Kushwaha holding brief of Sh. Nishant Mishra for the respondent company.

The respondent counsel seeks further time to file consequential reply to the amended company petition. He states the reason that the reply is under preparation.

In view of these circumstances, further three weeks time is granted for filing reply by serving an advance copy thereof through the counsel for the petitioner. The petitioner is also at liberty to file rejoinder if any, amended reply.

The matter to be listed on 15th March, 2018

Dated:07.02.2018

Typed by:
Zaid
(Stenographer)

— Sd —
H.P. Chaturvedi,
Member (Judicial)